

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 426
IA/1550/ND/2024, IA/5530/ND/2022 in
IB/1293/ND/2018

IN THE MATTER OF:

Raj Vij	...	Applicant
Versus		
Marketing Times Automobiles Pvt Ltd	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Meenakshi S, Adv. In IA No. 5530/2022
For the Respondent	: Ms. Priya Sharma, Adv. (for Maruti Suzuki India Limited) in IA No. 1550/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **07.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)